

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 312/TT/2022

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for **Asset-1**: OPGW link for LILO of Lonikhand-Kalwa at Navi Mumbai TL (Central sector), **Asset 2**: OPGW link for Vapi-Kudus (upto LILO of Kala from Vapi) TL (Central sector), **Asset 3**: OPGW link for 220 kV Kawas-Vav and 220 kV Kawas – Navsari TL (Central sector) and **Asset 4**: OPGW link for 220 kV Bhopal-Govindpur SLDC (MPPTCL) TL (State sector) under “Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region.”
- Date of Hearing** : 12.1.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 10 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit Yadav, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for determination of tariff for the 2019-24 tariff period under “Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region” in respect of the following assets:
- Asset-1**: OPGW link for LILO of Lonikhand-Kalwa at Navi Mumbai TL (Central sector),
Asset 2: OPGW link for Vapi-Kudus (upto LILO of Kala from Vapi) TL (Central sector),



Asset 3: OPGW link for 220kV Kawas-Vav and 220kV Kawas – Navsari TL (Central sector) and

Asset 4: OPGW link for 220kV Bhopal-Govindpur SLDC (MPPTCL) TL (State sector)

The COD claimed is 13.5.2019, 26.5.2019, 21.6.2019 and 24.1.2020 in respect of Asset 1, Asset 2, Asset 3 and Asset 4 respectively.

- b. The COD in respect of Asset-1 is claimed as 13.5.2019 under Regulation 5 (2) of the 2019 Tariff Regulations and claiming transmission tariff in Petition No. 180/TT/2021.
- c. Rejoinder to the replies filed by MPPMCL and MPPTCL have been filed vide affidavits dated 14.12.2022 and 30.12.2022 respectively.

3. In response to Commission's query regarding the different petitions for OPGW lines and transmission lines, the representative of the Petitioner submitted that at the time of project approval, the practice of putting OPGW line with transmission lines was not in vogue.

4. In response to Commission's further query regarding long delays in execution of the assets the representative of the Petitioner submitted that detailed reasons, including ROW and other issues, for time over-run in commissioning of these transmission assets have been filed and requested the Commission to condone the delay. Accordingly, the Petitioner requested to approve the tariff for Assets 2,3 and 4 and approve a provisional tariff in case of Asset-1.

5. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

